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Title : Motion for consideration of the Supplementary Demands for Grants (General) – 2010-2011 and Demands for Excess Grants (General) – 2008-2009 (Motion Adopted).

MADAM SPEAKER: The House will now take up Item No. 15.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, with your permission I beg to lay the Table of the House the reasons explaining why these Supplementary Demands for Grants (General) for 2010-11 and Demands for Excess Grants (General) for 2008-09, are to be regularized.

..... (*Interruptions*)

MADAM SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 2010-2011 to vote.

The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31<sup>st</sup> day of March, 2011, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 3 to 7, 13, 14, 16, 17, 19, 20, 28, 30, 31, 33, 35, 46 to 59, 62, 65, 67, 71 to 74, 76, 77, 80, 81, 83, 84, 88, 90, 92, 95, 96, 100, 101, 103 and 104."

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MADAM SPEAKER: I shall now put the Demands for Excess Grants (General) for 2008-09 to vote.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31<sup>st</sup> day of March, 2009, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 19, 20, 23, 24, 39 and 54."

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